### CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI Petition No.18/2010 (Suo-motu)

### Coram: Dr. Pramod Deo, Chairperson Shri S. Jayaraman, Member Shri V.S. Verma. Member

# Date of hearing: Suo Motu

#### In the matter of

Designation of an Agency as a Central Agency

# ORDER

The Commission has notified the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, (hereinafter "the REC Regulations") on January 14, 2010. Regulation 3 (1) of the REC Regulations provides that the Commission shall designate an agency as the Central Agency after satisfying itself that the said agency has the required capability of performing its functions.

2. The Commission has given due consideration to the role envisaged for the Central Agency in implementation of the provisions of the REC Regulations. The Commission is satisfied that the National Load Despatch Centre (NLDC) established under sub-section (1) of section 26 of the Electricity Act, 2003, being the apex agency at the national level responsible for inter alia for ensuring integrated operation of the national power system, has the required capability of undertaking the activities of the Central Agency envisaged in the REC Regulations.

3. In exercise of the powers under Regulation 3 (1) of the REC Regulations the Commission, therefore, designates the National Load Dispatch Centre (NLDC) as Central Agency for the purposes of the REC Regulation.

4. We direct that notification designating NLDC as the Central Agency for the purposes of the REC Regulations be published in the official gazette.

> Sd/-Pramod Deo ]

Sd/-	Sd/-	Sd/-
[ V. S. Verma ]	[S. Jayaraman]	[ Dr. Pramod De
Member	Member	Chairperson

New Delhi, dated 29th January 2010